

**THE NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
AT NEW DELHI**

Company Petition No. (IB)-1503 (PB)/2019

**Under Section 9 of the Insolvency and Bankruptcy Code,
2016**

In the matter of:

Godrej and Boyce Manufacturing Co. Ltd.

Applicant/Operational Creditor

Vs.

Parsvnath Landmark Developers Private Limited

Respondent/Corporate Debtor

Judgment delivered on: 02.01.2020

CORAM

MR. CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

MR. S. K. MOHAPATRA, MEMBER (TECHNICAL)

For the Petitioner: Ms. Surekha Raman, Advocate.

For the Respondent: Mr. Rajesh P, Ms. Sakshi Kapoor, Advocates.



ORDER

S. K. Mohapatra, Member

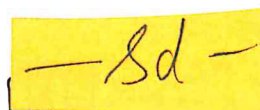
1. The present Company Petition No. (IB) - 1503 (PB) /2019 has been filed by M/s Godrej and Boyce Manufacturing Company Limited under Section 9 of the Insolvency and Bankruptcy Code, 2016 with a prayer to trigger Corporate Insolvency Resolution Process in respect of respondent Company M/s. Parsvnath Landmarks Developers Private Limited, referred to as the corporate debtor.
2. The petitioner operational creditor, however, subsequently filed CA-1970 (PB) /2019 for withdrawal of the present petition i.e. Company Petition No. (IB)-1503 (PB)/2019 on the ground that both the parties have amicably arrived at a settlement and no grievance is left to be addressed in the present petition.
3. In that view of the matter as the parties mutually have settled the matter in its entirety, CA-1970 (PB) /2019 is allowed and the request of the petitioner for withdrawal of the present Petition is permitted under Rule 8 of the



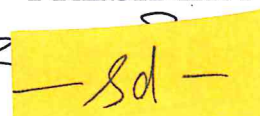
Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016.

4. Accordingly, Company Petition No. (IB)-1503 (PB)/2019 stands dismissed as withdrawn.

Let copy of the order be served to the parties.



(M.M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (T)